

**GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA  
UNSTARRED QUESTION NO. : 441  
(To be answered on the 25<sup>th</sup> February 2016)**

**DEVELOPMENT OF MUMBAI AIRPORT**

**441. DR. KIRIT SOMAIYA**

**Will the Minister of CIVIL AVIATION**

**तागर विमानन मंत्री**

**be pleased to state:-**

- (a) whether GVK is/was supposed to contribute/bring in money of its share for development of Mumbai Airport, if so, the details thereof;
- (b) whether as per the agreement between Airport Authority of India and GVK, the development, revenue generation and action plan was fixed;
- (c) if so, the details thereof;
- (d) whether GVK has reportedly failed on all fronts; and
- (e) if so, the details thereof including the revenue generation, capital contribution etc. by GVK in Mumbai International Airport limited?

**ANSWER**

**Minister of State in the Ministry of CIVIL AVIATION**

**तागर विमानन मंत्रालय में राज्य मंत्री**

**(Dr Mahesh Sharma)**

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**(a): Yes, Madam. The Chhatrapati Shivaji International (CSI) Airport, Mumbai is operated, managed and developed by a GVK led Special Purpose Vehicle namely, Mumbai International Airport Private Limited (MIAL). The GVK Airport Holdings Limited holds 50.5% share in MIAL.**

**(b) & (c): As per the Operation Management and Development Agreement (OMDA) entered into between Airports Authority of India (AAI) and MIAL, the operation management and development of the airport is to be done in accordance with the Master Plan with a view of revenue maximization. MIAL pays an Annual Fee to the tune of 38.7% of its revenue to AAI in accordance with OMDA.**

**(d): No, Madam.**

**(e): Does not arise.**

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